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Date: 24/08/2025

Mahanti Devi Vs Jaiprakash Associates Ltd. & Anr

Court: Supreme Court Of India

Date of Decision: Feb. 8, 2019

Acts Referred: Land Acquisition Act, 1894 â€" Section 4, 18

Citation: (2019) 5 SCC 163: (2019) 2 Scale 686: (2019) 2 RCR(Civil) 186: (2019) 2 Supreme 293: (2019) 1 UPLBEC

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Hon'ble Judges: L. Nageswara Rao, J; M. R Shah, J

Bench: Division Bench

Advocate: Nikilesh Ramachandran, Abhinav Mukerji

Final Decision: Disposed Off

Judgement

Positive factors, Negative factors

- (i) smallness of size,(i) largeness of area
- (ii) proximity to a road,"(ii) situation in the interior at a distance from the

road

(iii) frontage on a road,"(iii) narrow strip of land with very small frontage

compared to depth

(iv) nearness to developed area,"(iv) lower level requiring the depressed portion to be

filled up

- (v) regular shape,(v) remoteness from developed locality
- (vi) level vis- $\tilde{A}f$ -vis land under acquisition,"(vi) some special disadvantageous factors which

would deter a purchaser

(vii) special value for an owner of an adjoining property to whom it may have some very special

advantageââ,¬â€<.",